

[Mr. Speaker]

the Members think is the correct one. Because it was in regard to some ancillary matter, I did not allow it. If it were the policy of the Government on some major issue, I would have allowed it. Therefore, I have disallowed that.

Shri S. M. Banerjee (Kanpur): About the correction of the statement, may I submit. . .

Mr. Speaker: Not at this stage. He may write to me and I will see. . .

Shri S. M. Banerjee: I have written to you. . .

Mr. Speaker: I have considered what he has written to me and that has been disallowed. Now, if he wants to say something further, he should write to me first.

Shri S. M. Banerjee: You have rejected the privilege motion. But you have also stated in the same letter that the papers have been sent to the Law Minister who made a statement. The Law Minister is here. . .

Mr. Speaker: I am pursuing that and I will inform the House about that.

Shri S. M. Banerjee: Only four days are left.

Mr. Speaker: Papers to be laid.

Shri Ranga (Chittoor): In regard to the privilege motion, did you hear the Members of the House before you gave your ruling?

Mr. Speaker: I had received similar motions much earlier also. I have been receiving them. They have been already rejected. No fresh question arises today. Similar motions have been rejected. The Papers to be laid.

Shri U. M. Trivedi (Mandsaur): Is the Defence Minister making any statement today?

Mr. Speaker: No. Dr. K. L. Rao.

11.03 hrs.

PAPER LAID ON THE TABLE

STATEMENT ON FLOOD SITUATION

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a statement on flood situation in the country. [Placed in Library. See No. LT-4890/65].

Shri S. M. Banerjee (Kanpur): About the statement on flood situation, it is surprising that, when there are no floods, this statement has been made. It should have been made in the month of August. It is being made at the end of September when there are no floods.

Mr. Speaker: Perhaps, the statement might be that the floods have receded.

11.03½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th September, 1965, agreed without any amendment to the Aligarh Muslim University (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 6th September, 1965."